

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.30 of 1994  
MA 224 of 1994 IN  
OA 1536 of 1992

New Delhi this the 4th day of March, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman

35

Shri Puran Kumar  
R/O 64-B, DCM Railway Colony,  
New Delhi-110006.

....Applicant

By Advocate Shri Debasis Misra

Versus

1. General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Divisional Superintending Engineer/  
Estate, Northern Railway,  
DRM's Office,  
Paharganj,  
New Delhi.

By Advocate Shri K.K. Patel

ORDER (ORAL)

This is an application seeking the review of the judgment dated 24.12.1993 passed in O.A. 1536 of 1992.

2. The controversy before me pertained to the regularisation/allotment of a Government accommodation.

I had taken the view that it is necessary for a ~~next~~ relation of an employee of the Railways who has been allotted a Government accommodation to take the permission of the authority concerned for sharing the said accommodation along with his next of kin. I now feel that I took ~~a~~ <sup>the</sup> view without any basis. I, therefore, feel that my judgment suffers from an error apparent on the face of the record. I, therefore, recall my judgment dated 24.12.1993 and the O.A. 1536 of 1992 is restored to its original number. List this O.A. before me whenever I am sitting singly.

*S.K.D.*  
(S.K. DHAON)  
VICE CHAIRMAN(J)

RKS